

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 47 of 2024

IN THE MATTER OF:

Gen Secretary Industrial Focal Point
Welfare Association

...Applicant

VERSUS

State of Punjab & ORS.

...Respondent

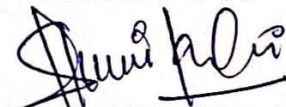
NDOH:- 1.10.2024

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FILED BY:



SHARIKA RAI

PH/4697/2020

ADVOCATES FOR THE RESPONDENT
62, LAWYERS CHAMBERS,
SUPREME COURT OF INDIA
NEW DELHI

PLACE : NEW DELHI PH:23382876,9818210044/9873977627

DATED: 26.09.2024 Email:62.chamber@gmail.com

CC: Mr. Abhishek Yadav,
Email: kdev.abhishek@gmail.com

(All Petitioner have been served through mail.)

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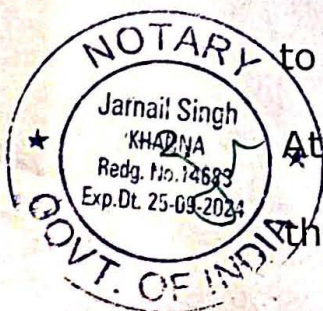
...Respondent

**REPLYAFFIDAVIT ON BEHALF OF MARKFED VANASPATI
& ALLIED INDUSTRIES (RESPONDENT NO.36).**

I, Ravinder Sharma, ^{Ky.} General Manager, Markfed Vanaspati & Allied Industries having its office at PB No. 23, GT Road, Khanna, District Ludhiana, Punjab 141401, do hereby state on solemn affirmation.

1. That I am the General Manager of the Respondent No. 36 company and am authorised officer of the respondent no. 36 and I am conversant with the facts and circumstances of the case and as such competent to swear this affidavit.

23 SEP 2024



At the outset the deponent submits that the plant of the respondent neither has any sewerage connection

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with the Municipal Council Khanna, nor discharges any kind of effluent in the sewerage line of the Municipal Council, Khanna on which the complainant has filed the grievance.

3. The plant has its own effluent treatment plant (ETP) inside the plant premises and all the effluents/waste water is being processed in the said ETP which operate 24X7. Even the treated water which comes out of the ETP is used in the Green Belt Area maintained by the plant inside the premises. Photos of the ETP Plant and the Green Belt Area are annexed hereto and marked as **ANNEXURE P1**.

4. The answering respondent is a unit of Punjab State Cooperative Supply and Marketing Federation Limited, Chandigarh having its manufacturing unit of edible oil of different range.



The plant was established in 1971. Due to its old machinery and infrastructure it hardly runs for week in a month i.e. 25% of its total capacity only.

6. The plant has been granted the consent to operate
vide _____ certificate No. _____

23 SEP 2024

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CTOW/RENEWAL/LDHKH/2021/15335580 dated 06.09.2021 granted by the PPCB under the Water Act, 1974. True copy of the certificate is annexed hereto and marked as **ANNEXURE P2.**

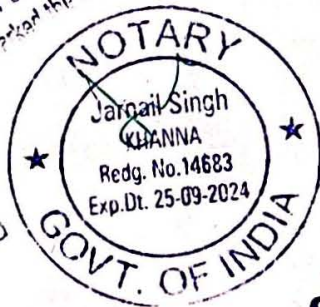
- 7. The answering respondent has been complying with all the norms and there has been no complaint whatsoever against the Answering Respondent.

[Handwritten signature]

DEPONENT

VERIFICATION :I, the above named deponent do hereby verify and declare that the contents paras 1 to 7 of my affidavit are true and correct to the best of my knowledge and belief. Nothing material has been concealed from this Hon'ble Court.Verified at Khanna on this the 23 day of September , 2024.

Certified that the affidavit/GPA Document has been had over & explained to the deponent/executor Her/She/ heponen/executor Sined/Thumb marked the Same



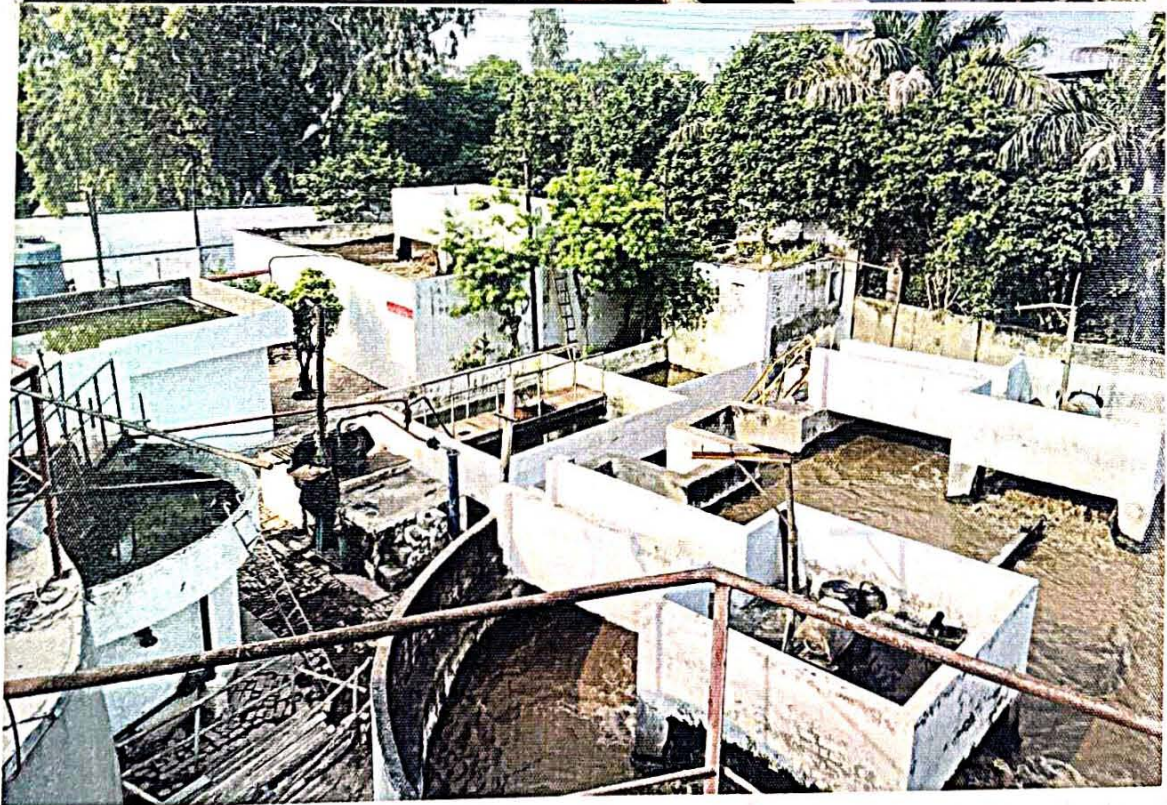
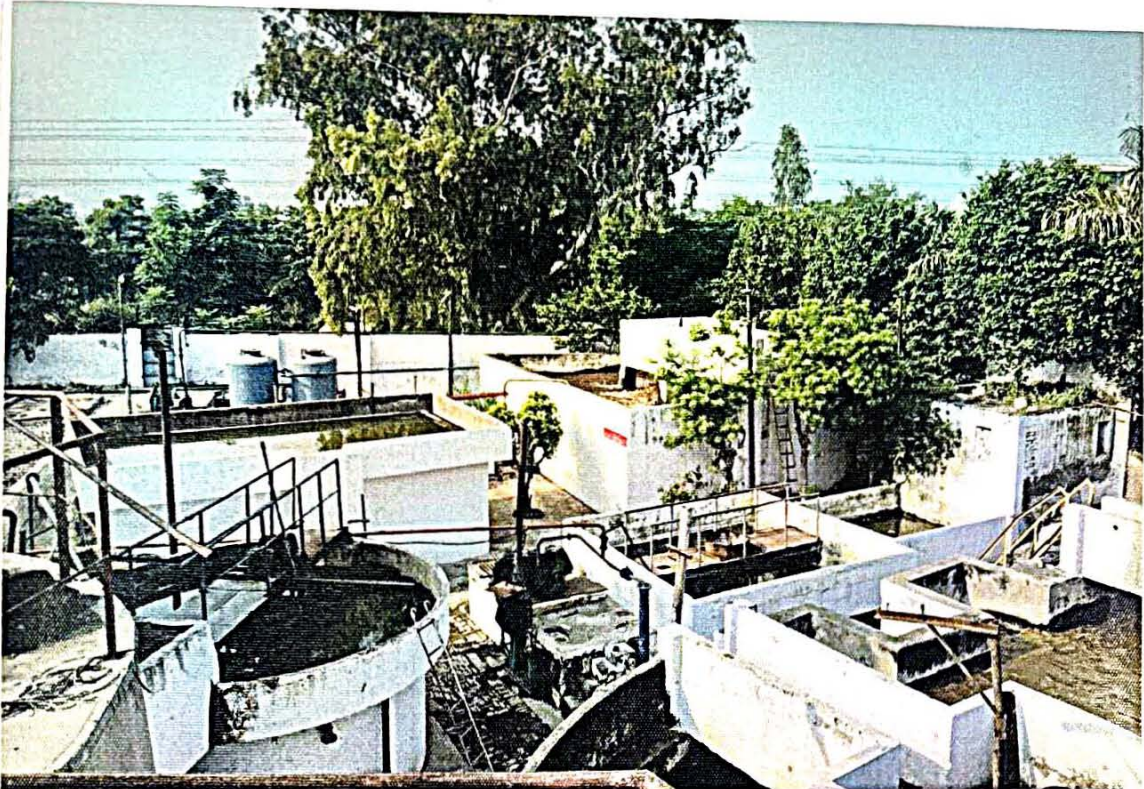
Attested As Identified
NOTARY PUBLIC
Khanna
Punjab-India

23 SEP 2024

[Handwritten signature]

DEPONENT

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Shawli
TRUE COPY



6 ANNEXURE-2

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.

Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R12LDH288380* Application No : *15335580*

To, **Ravinder Kumar**
 Markfed Vanaspati & Allied Industries, Indl. Focal Point, G.t.road
 Khanna, Ludhiana-141401

Subject: Renewal of consent no. CTOW/Renewal/LDHKH/2018/7116141 dated 02/04/2018 granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDHKH/2021/15335580
Date of issue :	06/09/2021
Date of expiry :	31/03/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDHKH/2018/7116141 From:02/04/2018 To:31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Ravinder Kumar, (General Manager)
Address of Industrial premises	Markfed Vanaspati & Allied Industries, Indl.focal Point, G.t.road, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	2076.98 lakhs
Category of Industry	Red
Type of Industry	Vegetables oils including solvent extracts oils, hydrogenated oils.
Scale of the Industry	Large
Office District	Ludhiana Khanna

"This is computer generated document from OCMMS by PPCB"

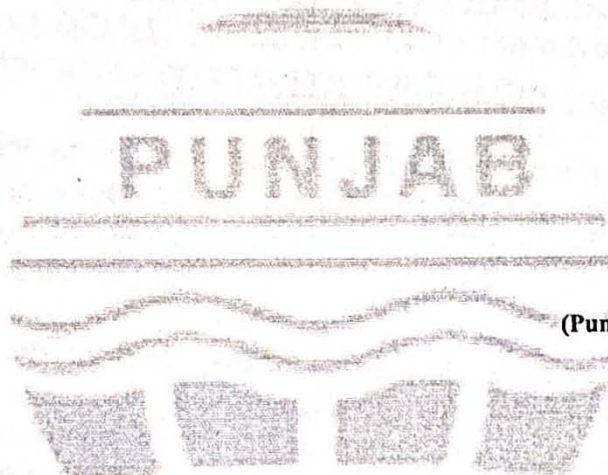
Markfed Vanaspati & Allied Industries, Indl.focal Point, G.t.road, Khanna, Ludhiana Khanna, 141401

is with reference to the request made by the industry for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.

The renewal of consent to operate granted to the industry vide no. CTOW/Renewal/LDHKH/2018/7116141 dated 02/04/2018 valid upto 31/03/2021 under the Water (Prevention & Control of Pollution) Act, 1974 is hereby renewed upto 31/03/2026 with the same conditions as mentioned therein and following additional conditions:

1. The industry shall utilize the treated effluent in the newly developed plantation area inside its premises and no mobile tankers shall be used for disposal of treated effluent.
2. The industry shall develop additional plantation area to utilize the entire treated trade effluent generated by it.
3. The industry shall operate and maintain the ETP regularly & efficiently, so as to achieve the prescribed effluent standards on regular basis.

All other contents shall remain unchanged. This letter shall remain appended with the consent issued vide no. CTOW/Renewal/LDHKH/2018/7116141 dated 02/04/2018 to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



(Signature)

06/09/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. She is requested to ensure the compliance of the consent conditions and visit the industry as per protocol to carry out the monitoring of the ETP / APCD and submit the report accordingly.

(Signature)
TRUE COPY

(Signature)

06/09/2021

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
O.A. NO.47 OF 2024**

IN THE MATTER OF :

Gen Secretary Industrial Focal Point

Welfare Association

...Applicant

VERSUS

State of Punjab &ORS.

...Respondent

KNOW ALL to whom these present shall come that I, Mrs. Anita Singh & Ors. the above named applicant do hereby appoint **SHARIKHA RAI ADVOCATE, 62 LAWYERS CHAMBER SUPREME COURT OF INDIA, NEW DELHI** (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

L
Bk

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And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this the 26 day of ~~February, 2022~~ September Identified & Accepted subject to the terms of fees.

Identified by

SHARIKA RAI
ADVOCATE

PH/4697/2020

SHARIKA RAI
ADVOCATE

Off: 62, Lawyers Chamber, G.L. Sanghi Block,
Supreme Court, New Delhi-110001
Tel: 23382876, Mobile: 9873977627
E-mail: 62.chamber@gmail.com



CLIENT

General Manager
Markfed Vanaspati & Allied Industries
G.T. Road, Khanna-141401 (Pb.)



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**EXTRACT OF THE RESOLUTION NO. 64 Dt. 13.7.95 OF THE ADMINISTRATOR,
EXERCISING THE POWERS OF THE BOARD OF DIRECTORS, MARKFED.**

AGENDA ITEM

To consider to authorise M.D. and A.M.D'S with the powers to sue and to be issued on behalf of the Federation and other Officers with the powers to sign

Power of attorneys, petitions, i)
plaints and Written
statements etc. and to engage
Advocates.

RESOLUTION

Resolved to approve to delegate the powers to sue and to be sued on behalf of the Federation and to engage Advocate, sign power of Attorneys, petitions etc. to different officers hereunder: -

To sue and to be sued on behalf of the Federation
M.D. and Addl. Managing Directors.

ii) Power to sign power of attorneys, petitions,
plaints and written
statements.

M.D., A.M.D'S, C.M (P), Law officer, D.M'S of the concerned Districts, G.M'S/Managers of the Plants/ Units concerned, O.S.D (Concerned), Bathinda and Liaison Officer, Markfed, New Delhi.

iii) Power to engage Advocates at
different levels to different officers.

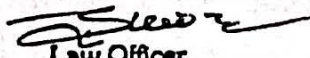
M.D, A.MDS, C.M (P), Law Officer, D.M'S of the concerned districts/units concerned, O.S.D (Cotton), Bathinda and Liaison Officer, New Delhi subject to the condition that they would engage Advocates from the approved panel of Advocates & at the rates of the Advocates at different levels as may be fixed by the Managing Director from time to time.

Further resolved that M.D. shall have powers to issue directions in regard to all these matters and to delegate the powers mentioned at (ii) and (iii) above to any other officer of the Markfed and to withdraw these powers from any of these officers.

**ADMINISTRATOR
MARKFED.**


General Manager
Markfed Vanaspati & Allied Industries
G.T. Road, KHANNIA-141401 (Pb.)

AUTHENTICATED


Law Officer
Markfed, Chandigarh

411 mail

Janani Iyer <62.chamber@gmail.com>

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Original Application No. 47 of 2024 (Gen Secretary Industrial Focal Point Welfare Association VERSUS State of Punjab & ORS.

Message

Janani Iyer <62.chamber@gmail.com>
Abhishek yadav <kdev.abhishek@gmail.com>

Thu, Sep 26, 2024 at 5:18 PM


Sir

Please find attached herewith REPLY AFFIDAVIT ON BEHALF OF MARKFED VANASPATI & ALLIED INDUSTRIES (RESPONDENT NO.36).

With Warm regards

S.Janani| Advocate On Record| Supreme Court of India
Email: 62.chamber@gmail.com, janani.iyer@rediffmail.com | Phone: 011-23382876, Mobile : +91 9818210044 |
Address 62, Lawyers' Chambers, Supreme Court of India, New Delhi - 110001, India

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 Gen Secretary Vs. State of Punjab.pdf
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National Green Tribunal

Your Payment is Successful

Case Title :	Gen Secretary Industrial Focal Point Welfare Association vs
Transaction Id :	0101010203182024
Transaction Date :	26-11-2024
Miscellaneous No :	0701114000662024/4

S. No.	DD/IPO.	Amount Rs.	Bank/IPO Name	Branch Name	State	District	Pin Code
1	287746	100	supreme court	supreme court	Delhi	CENTRAL	110001

S. No.	File Name	Party Name	Location	Document Type
1	20240926171933.pdf	Markfed Vanaspati & Allied Industries	NEW DELHI (PRINCIPAL BENCH)	Reply
2	47of2024.pdf	Markfed Vanaspati & Allied Industries	NEW DELHI (PRINCIPAL BENCH)	Reply

*Payment will be accepted as complete only when actual DD/IPO is submitted at NGT Office